

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYASABHA
UNSTARRED QUESTION NO.125
TO BE ANSWERED ON 11.12.2018**

COACHING SCHEME FOR MINORITY COMMUNITY STUDENTS

125. SHRIMATI SHANTA CHHETRI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Ministry is running a scheme to empower students from the minority communities by preparing them for competitive examination so that their participation in Government and private jobs improves, if so, the details thereof;
- (b) whether some coaching institutes in State like Telangana and other States have swindled crores of rupees in collusion with Government officials under the guise of imparting free training to six notified minority communities under the scheme of the Ministry; and
- (c) if so, the details thereof and the steps being taken to recover the amount, so that the scheme is implemented in a fair manner?

ANSWER

**MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

- (a): Yes, Sir, Ministry of Minority Affairs has been running a scheme namely “ Free Coaching and Allied Scheme for the candidates/students belonging to minority communities” since 2007-08 under which free coaching is provided to students belonging to six notified minority communities namely Muslim, Christian, Budhist, Sikhs, Parsis and Jain, through selected coaching institutions/organisations for preparation of qualifying examinations for admission in technical/ professional courses and competitive examinations for recruitment to Group ‘A’ , ‘B’ and ‘C’ services and other equivalent posts under the Central and State Governments including public sector undertakings, banks, etc.
- (b)& (c): State Government of Telangana has informed that a news item has been published in an English daily newspaper titling “coaching centres swindle Money” alleging that some of the coaching institutions in the State of Telangana have swindled crores of Rupees in collusion with Government Officials and the State Government has advised not to release payments to the alleged coaching institutions/organisations of the Telangana State till the matter is enquired into by them. Accordingly, the same has been complied to by the Ministry.

The Scheme has the following measures to ensure that the coaching is implemented in a fair manner:

- i. Allocations of the coaching programme are made only after obtaining inspection report and due recommendations of concerned State Governments/District Authorities. Subsequent payments to the institutions/organisations are released only after obtaining the satisfactory inspection reports/recommendations from designated State Government officials.
- ii. Number of minority students to be coached has been allocated taking into consideration of percentage of minority population of the States.
- iii. The Ministry allocated the coaching programmes to only those institutions/organisations which are registered with NGO Darpan portal of NITI Aayog.
- iv. The payment of stipend is to be made directly into the accounts of students through Public Financial Management System (PFMS) Portal by the concerned organisations/institutions.
- v. The Expenditure Advance and Transfer (EAT) Module of Department of Expenditure, Ministry of Finance has also been incorporated under the scheme and institutions/organisations have been directed to implement the said module.
- vi. Aadhaar numbers of the beneficiaries is required to be obtained by the organisations/institutions.
- vii. The institutions/organisation is required to develop a facility for online monitoring of the Video recording of coaching classes and same is to be integrated on their websites or Digital Video Recording (DVR) of the classes conducted is required to be keep for at least 3 months after the completion of coaching programme or till inspection is carried out by the inspection authority/ministry.
- viii. Attendance of the beneficiaries is to be compulsorily recorded through Bio-metric attendance system.
- ix. The institutions/organisations are required to maintain their website properly and are required to upload the details of the coaching programmes regularly.
- x. An online portal has been developed for online implementation of the scheme, where details of all the students including Aadhaar numbers, account numbers, mobile numbers etc be entered to check the duplicity of beneficiaries.
- xi. Documentary proofs in support of qualifying particular exam by a student is required to be submitted by the organisations/institutions.
- xii. Efforts are also been made to conduct concurrent monitoring of the scheme. For the previous year 2016-17 the concurrent monitoring has been done through National Productivity Council (NPC) which is an independent agency under administrative control of Department of Industrial Policy and Promotion , Ministry of Commerce and Industry.
